

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.659/2018

Tuesday, this the 27th day of November, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Sunita Kumari d/o Sh. Fakir Chand
r/o RZ-28, A/5, Street No.9
Indira Park, Palam Colony, Delhi

Aged about 34 years
(Group C)
Candidate to the post of Supervisor Grade II
(Mr. Ajesh Luthra, Advocate)

..Applicant

Versus

1. Govt. of NCT of Delhi
Through its Chief Secretary
A Wing, 5th Floor
Delhi Secretariat
IP Estate, New Delhi
2. Delhi Subordinate Services Selection Board (DSSSB)
Through its Secretary
F-18, Karkardooma Institutional Area
New Delhi - 92
3. The Secretary
Department of Women & Child Development
(GNCT of Delhi)
1, Pt. Ravi Shankar Shukla Lane,
K G Marg, New Delhi

..Respondents
(Mr. Anuj Kumar Sharma, Advocate)

O R D E R (ORAL)

Mr. K.N. Shrivastava:

Pursuant to Annexure A-1 Vacancy Notice / Advertisement
No.02/14 of Delhi Subordinate Services Selection Board (DSSSB) –

respondent No.2, inviting applications for various posts, including the post of Supervisor Grade II (female) – Post Code 212/14, the applicant applied for the said post under SC category. It is stated that she participated in the written examination held on 05.03.2017 and vide Result Notice No.149 dated 06.06.2017 (Annexure A-6), she was declared successful. The shortlisted candidates were required to upload their *e*-dossiers between 27.04.2017 to 12.05.2017 in terms of Annexure A-4 Notice dated 27.04.2017. The applicant could not upload her *e*-dossiers within the time frame purportedly on the ground that she did not receive any intimation to that effect. The respondents, on the other hand, have contended that the applicant was informed about it through email/SMS as well as a Notice on the official website of DSSSB, but she failed to discharge her responsibility.

2. Mr. Ajesh Luthra, learned counsel for applicant submitted that the case of the applicant is squarely covered by an order of this Tribunal in O.A. No.4042/2017 dated 29.10.2018 (**Manisha v. GNCT of Delhi & others**) and as such, this O.A. can be disposed of in terms of the said order.

3. Mr. Anuj Kumar Sharma, learned counsel for respondents is in agreement with the suggestion of Mr. Ajesh Luthra, learned counsel for applicant.

4. In view of the above, the O.A. is disposed of in terms of the order of the Tribunal in **Manisha** (supra); a copy of which is annexed to this order.

There shall be no order as to costs.

(**S.N. Terdal**)
Member (J)

November 27, 2018
/sunil/

(**K.N. Shrivastava**)
Member (A)